

**HON'BLE THE CHIEF JUSTICE MR. MOHAMMAD RAFIQ  
HON'BLE DR. JUSTICE B.R. SARANGI**

02. 17.12.2020 Mr. Sidharth Pr. Das, Advocate --- For the Petitioner  
Mr. P.K. Muduli, AGA --- For the Opp.Parties (State)

**ORDER**

The Court is convened through Video Conferencing mode.

This writ petition, in the nature of Public Interest Litigation, has been filed by the petitioners, who are Advocates by profession, seeking issuance of a direction to the opposite parties-authorities to bring out necessary amendments to Rule 4(i) under Chapter-VI of Part-II of the Rules of the High Court of Orissa, 1948 so as to give effect to the directions for the use of A4 size paper in the Orissa High Court; and also in all other courts, tribunals and other judicial and quasi judicial forums, sub-ordinate to it in the State of Odisha, so as to bring uniformity about the use of paper and to protect the environment by minimizing the wastage of papers.

This Court has been informed that the High Court, in administrative side, is already seisin on the matter and taking necessary steps. Therefore, we deem it appropriate not to keep this matter pending unnecessarily. This writ petition is accordingly disposed of.

As restrictions are continuing for COVID-19, learned counsel for the parties may utilize the soft copy of this order available in the High Court's website or print out thereof at par with certified copies in the manner prescribed, vide Court's Notice No.4587, dated 25.03.2020.

***(Dr.B.R. Sarangi)***  
***Judge***

***(Mohammad Rafiq)***  
***Chief Justice***

AD